

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
TENDER NOTIFICATION

ROC.No. 403 /2026/J.SPL.(BUILDINGS)

Dt: 08.05.2026

Sealed tenders are invited for award of Annual Maintenance Contract for maintenance of 43 Nos. of Inverter Sets along with 86 Nos. of Batteries of 150AH, installed at the official residences of the Hon'ble Judges for a period of one year i.e., the date of issuance of work order.

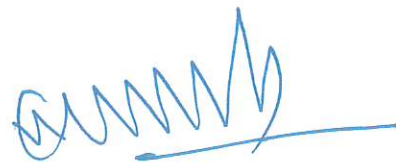
The intending bidders shall submit their quotations in a sealed cover with complete track record to the undersigned on or before 15.06.2026 (upto 5.00 p.m.) duly taking the following Terms and Conditions into account. The quotations received after the said date and time will not be entertained.

The award of contract shall be subject to the following Terms and Conditions:

TERMS AND CONDITIONS

- 1) The successful bidder has to attend to:
 - i) Routine breakdown services including free replacement of worn out parts in UPS, and to top up distilled water in the inverter batteries, as and when necessary.
 - ii) Removal and re-fixing of the said inverter set in the bungalow from one place to another, or from one bungalow to another bungalow, if necessary.
- 2) The Agency has to inspect the inverter sets once in a month regularly and shall submit a Report to the Registrar (Management) about the condition of the same.
- 3) The Agency shall make available skilled technicians and attend to the repairs of the said inverter sets immediately and rectify the same.

- 4) The Agency has to maintain a Service Register in respect of repairs undertaken to each inverter set, duly countersigned by the officer in-charge of the Registry/or by the concerned person available at the Bungalows.
- 5) Quotation for providing new Inverter Set along with 2 Nos. of 150 AH Batteries and also replacement under buyback has to be submitted along with the tender.
- 6) The Agency shall not sub-let/entrust the work of maintenance to any other agency.
- 7) The Agency shall handover the said inverter sets in good working condition after expiry of the Annual Maintenance Contract period.
- 8) If necessary, the Agency can take the Inverter set (UPS) to the workshop for repairs, on express permission of the High Court and the agency is responsible for any damage which occurs as a result of transportation of the equipment from the official residences of the Hon'ble Judges to the workshop and back from workshop.
- 9) The High Court reserves the right to terminate the contract, without assigning any reason.
- 10) If the Agency intends to withdraw from the Contract, it shall give at least one month's advance notice, as otherwise, the High Court reserves the right to claim damages from the Agency.



**REGISTRAR (MANAGEMENT)/
(OSD)**